

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF
M/S. NIZAMIYA CONSTRUCTION PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	M/s. Nizamiya Construction Private Limited
2.	Date of incorporation of corporate debtor	31/07/1998
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Ahmedabad
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45201GJ1998PTC034481
5.	Address of the registered office and principal office (if any) of corporate debtor	C-802 Mangalkirti Complex, Cross Road Fatehgunj, Vadodara, Gujarat- 390002, India
6.	Insolvency commencement date in respect of corporate debtor	28 th April, 2021 (copy of order received on 28 th April, 2021)
7.	Estimated date of closure of insolvency resolution process	24 th October, 2021
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Keyur Jagdishbhai Shah Regn. No.: IBBI/IPA-002/IP N00244/2017-18/10729
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 1007, Sun Avenue One, Near Shreyas Foundation, Manekbaug Society, Ambawadi, Ahmedabad, Gujarat – 380015 E-mail id: cs.keyurshah@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: 1007, Sun Avenue One, Near Shreyas Foundation, Manekbaug Society, Ambawadi, Ahmedabad, Gujarat – 380015 E-mail id: cirp.nizamiya@gmail.com
11.	Last date for submission of claims	12 th May, 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Weblink: https://ibbi.gov.in/home/downloads Physical Address: N.A.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/S. Nizamiya Construction Private Limited** on 26th April, 2021 (w.e.f. 28th April, 2021).

The creditors of **M/S. Nizamiya Construction Private Limited**, are hereby called upon to submit their claims with proof on or before 12th May, 2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the concerned class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 29/04/2021
Place: Ahmedabad

Keyur Jagdishbhai Shah
Interim Resolution Professional
Regn No. IBBI/IPA-002/IP-N00244/2017-18/10729
In the matter of M/S Nizamiya Construction Private Limited